

GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS

LOK SABHA
UNSTARRED QUESTION NO. 2714

TO BE ANSWERED ON THE 15TH DECEMBER, 2015/AGRAHAYANA 24, 1937
(SAKA)

ACID ATTACK ON WOMEN AND GIRLS

2714. SHRI M.K. RAGHAVAN:
SHRI ABHIJIT MUKHERJEE:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether cases of acid attacks on women and girls have been reported and if so, the total number of women/girl /children injured/died, guilty arrested, convicted and the action taken against the guilty persons separately during each of the last three years, State-wise;

(b) whether the Government has conducted any study to find out the reasons behind such increase;

(c) if so, the details and outcome thereof; and

(d) the details of advisories issued to the States to stop such cases including tightening of laws and provision for monetary and social protection to such victims?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI HARIBHAI PARATHIBHAI CHAUDHARY)

(a): As per information received from National Crime Records Bureau (NCRB), a total of 85, 128 and 137 cases of acid attacks on women were reported in the country during 2012, 2013 and 2014 respectively. As per data collected from States/UTs, State/UT wise cases registered, number of victims, cases chargesheeted, cases convicted, persons arrested, persons chargesheeted and persons convicted under acid attack on women (section 326A IPC) during 2012-2014 is enclosed at Annexure-I. The information on acid attacks on children and injured or deaths of victims under acid attack is not maintained separately.

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(b) & (c): As per the seventh schedule to the Constitution of India `Police` and `Public Order` are State subjects and, as such, the primary responsibility of prevention, detection, registration, investigation and prosecution of crime, lies with the State Governments/ Union Territory Administrations.

(d): States and UTs were advised to take appropriate action on implementation of Section 166B of the IPC which deals with punishment for non-treatment of victims. In order to augment the implementation of State Victim Compensation Scheme, a decision has been taken to set up a Central Victim Compensation Fund (CVFC) with an initial corpus of Rs. 200 cr which is meant for tackling crime/violence against women. A provision is stipulated to provide special financial assistance upto Rs 5.00 lakhs to the victims of acid attack to meet treatment expenses over and above the compensation paid by the respective States/UT Administrations.

The detailed guidelines are available at

http://www.mha.nic.in/sites/upload_files/mha/files/CVCFGuidelines_141015.pdf

Ministry of Home Affairs has issued an advisory dated 30th Aug 2013 on Measures to be taken to prevent acid attacks on people and for treatment and rehabilitation of survivors and another advisory dated 20th April 2015 on expediting cases of Acid Attack on women. which are available at

http://www.mha.nic.in/sites/upload_files/mha/files/AdvisoryAfterSupremeCourtOrderInLaxmCase_Short.pdf

http://www.mha.nic.in/sites/upload_files/mha/files/AdvisoryAcidAttackWomen_220415.pdf

State/UT wise details on Acid Attack on Women Reported During 2012 to 2014
Cases Registered (CR), Women Victim (WMV), Cases Chargesheeted (CS), Persons Arrested (PAR), Persons Chargesheeted (PCS)

Sl. No.	States/Uts	2012							2013							2014						
		CR	WMV	CS	CV	PAR	PCS	PCV	CR	WMV	CS	CV	PAR	PCS	PCV	CR	WMV	CS	CV	PAR	PCS	PCV
1	ANDHRA PRADESH	6	6	4	-	5	4	-	NR	NR	NR	-	NR	NR	-	5	5	4	2	7	9	6
2	ARUNACHAL PRADESH	0	0	0	-	0	0	-	0	0	0	-	0	0	-	0	0	0	0	0	0	0
3	ASSAM	1	4	0	-	6	0	-	1	3	0	-	3	0	-	0	0	0	0	0	0	0
4	BIHAR	10	12	10	-	17	16	-	7	7	5	-	16	16	-	2	2	0	0	3	0	0
5	CHHATTISGARH	3	3	4	-	3	6	-	2	5	2	-	2	2	-	0	0	0	0	0	0	0
6	GOA	1	2	1	-	1	1	-	0	0	0	-	0	0	-	0	0	0	0	0	0	0
7	GUJARAT	4	5	4	-	6	6	-	10	13	10	-	15	15	-	5	5	4	0	4	4	0
8	HARYANA	6	8	5	-	15	15	-	3	5	1	-	2	1	-	5	6	5	1	9	9	1
9	HIMACHAL PRADESH	0	0	0	-	0	0	-	1	1	1	-	1	1	-	0	0	0	0	0	0	0
10	JAMMU & KASHMIR	3	3	2	-	2	2	-	2	2	1	-	4	1	-	1	1	0	0	0	0	0
11	JHARKHAND	2	3	2	-	5	5	-	2	2	2	-	2	2	-	1	1	1	1	0	1	1
12	KARNATAKA	2	2	2	-	2	2	-	4	4	4	-	9	9	-	2	2	2	0	4	4	0
13	KERALA	2	2	0	-	2	0	-	3	3	1	-	2	1	-	1	1	1	0	1	1	0
14	MADHYA PRADESH	6	7	6	-	9	9	-	6	8	6	-	10	10	-	7	7	6	0	7	7	0
15	MAHARASHTRA	3	3	3	-	3	3	-	7	8	4	-	5	4	-	2	2	1	0	1	1	0
16	MANIPUR	0	0	0	-	0	0	-	0	0	0	-	0	0	-	0	0	0	0	0	0	0
17	MEGHALAYA	0	0	0	-	0	0	-	0	0	0	-	0	0	-	0	0	0	0	0	0	0
18	MIZORAM	0	0	0	-	0	0	-	0	0	0	-	0	0	-	0	0	0	0	0	0	0
19	NAGALAND	0	0	0	-	0	0	-	1	1	1	-	1	1	-	0	0	0	0	0	0	0
20	ODISHA	2	3	1	-	7	7	-	1	1	1	-	3	3	-	8	8	6	0	6	6	0
21	PUNJAB	4	4	1	-	10	3	-	10	10	4	-	14	13	-	5	5	4	0	4	4	0
22	RAJASTHAN	5	5	5	-	6	6	-	6	10	4	-	17	17	-	3	3	2	0	2	2	0
23	SIKKIM	0	0	0	-	0	0	-	0	0	0	-	0	0	-	1	1	1	0	0	0	0
24	TAMIL NADU	1	1	0	-	1	0	-	4	5	3	-	7	5	-	6	10	3	0	9	5	0
25	TELANGANA	-	-	-	-	-	-	-	-	-	-	-	-	-	-	0	0	0	0	0	0	0
26	TRIPURA	1	1	1	-	1	1	-	0	0	0	-	0	0	-	2	2	1	1	1	1	1
27	UTTAR PRADESH	11	15	11	-	18	18	-	41	41	36	-	60	66	-	42	43	32	2	63	51	2
28	UTTARAKHAND	3	3	2	-	2	2	-	1	1	1	-	2	2	-	0	0	0	0	0	0	0

29	WEST BENGAL	NR	NR	NR	-	NR	NR	-	NR	NR	NR	-	NR	NR	-	27	28	17	0	17	17	0
	TOTAL (STATES)	76	92	64	-	121	106	-	112	130	87	-	175	169	-	125	132	90	7	138	122	11
30	A&N ISLANDS	0	0	0	-	0	0	-	0	0	0	-	0	0	-	0	0	0	0	0	0	0
31	CHANDIGARH	0	0	0	-	0	0	-	1	1	1	-	1	1	-	0	0	0	0	0	0	0
32	D&N HAVELI	0	0	0	-	0	0	-	0	0	0	-	0	0	-	0	0	0	0	0	0	0
33	DAMAN & DIU	0	0	0	-	0	0	-	0	0	0	-	0	0	-	0	0	0	0	0	0	0
34	DELHI UT	8	8	7	-	10	10	-	15	16	6	-	13	10	-	12	14	8	1	16	13	1
35	LAKSHADWEEP	0	0	0	-	0	0	-	0	0	0	-	0	0	-	0	0	0	0	0	0	0
36	PUDUCHERRY	1	1	1	-	1	1	-	0	0	0	-	0	0	-	0	0	0	0	0	0	0
	TOTAL (Uts)	9	9	8	-	11	11	-	16	17	7	-	14	11	-	12	14	8	1	16	13	1
	TOTAL (ALL-INDIA)	85	101	72	-	132	117	-	128	147	94	-	189	180	-	137	146	98	8	154	135	12

Source: Crime in India

Note: Data is provisional for the year 2012-2013.

NCRB has started collecting data on cases convicted and persons convicted under acid attacks on women (section 326A IPC) since 2014 using MHA approved revised proforma

NR implies data not received.

